

IN THE NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH (COURT – II)
(Through Hybrid Mode)

Item No. 118

CP (IB) No. 111/Chd/Hry/2022

IN THE MATTER OF:

M3M Urbana Condominium Owners Association ... **Petitioner-Financial Creditor**

Versus

M3M India Pvt. Ltd. ... **Respondent-Corporate Debtor**

Under Section: 7, IBC 2016

Order delivered on 09.07.2024

CORAM:

SHRI. UMESH KUMAR SHUKLA,
HON'BLE MEMBER (T)

SHRI. HARNAM SINGH THAKUR,
HON'BLE MEMBER (J)

PRESENT:

For the Petitioner : Mr. Sahej Mahajan, Advocate

For the Respondent : Mr. Aalok Jagga with Mr. APS Madaan, Ms. Gulrukh Kaur, Advocates

ORDER

In the course of the arguments, it is stated by the learned counsel for the petitioner that he may seek instructions from his clients regarding the withdrawal of the petition, to avail remedy in some other form. He is given two days' time to seek instructions from his clients and will present the same on the next date of hearing. List the matter on 11.07.2024 in the Supplementary List.

Sd/-

Sd/-

(UMESH KUMAR SHUKLA)
HON'BLE MEMBER (T)

(HARNAM SINGH THAKUR)
HON'BLE MEMBER (J)